Besides, 192 two-roomed and 128 one-roomed apartments have also been completed.

- (c) Out of 64 newly constructed type III quarters, eight quarters on Probyn Road are lying vacant. These have been allotted but have not so far been accepted. Seventy-nine type IV quarters, which were placed at the disposal of the P.&T. Department, were not acceptable to their employees and have been referred back to the general pool. These quarters have since been allotted.
 - (d) No, Sir.

143

(e) Hardly any private accommodation is being built for low income groups and the cost of requisitioning such accommodation for low paid Government employees would be prohibitive.

Criteria for the allotment of government Accommodation on out-of-turn basis

- 462. SHRI JAGJIT SINGH ANAND: Will the Minister of WORKS AND HOUSING be pleased to state:
- (a) what are the grounds on the basis of which out-of-turn allotment of residential accommodation is made to Central Government employees at Delhi and what is the specific authority in Government offices competent to sanction such allotments; and
- (b) the number of quarters in Type I, II, III, IV and V, type-wise sanctioned to Central Government employees at Delhi on medical grounds, as Members of the Personal Staff of Ministers/ Deputy Ministers etc. during the last three years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): (a)

Allotment of accommodation in the general pool at Delhi/New Delhi under the control of the Directorate of Estates is made in accordance with the provisions contained in the Allotment Rules. Ad hoc allotments on medical grounds and other compassionate grounds are made by the Ministers and on other grounds where relaxation has been made in the Allotment Rules, by officers of Directorate of Estates. Ad hoc allot-

ments are made at present on the following grounds: —

- v(i) Medical grounds;
- (ii) To personal staff of Ministers/ Deputy Ministers and other dignitaries on a restricted basis;
- (iii) To dependent relations of retiring deceased Government servants subject to certain conditions prescribed for such allotments:
- (iv) To dependent relations of officers transferred subject to certain conditions prescribed.
- (v) To officers required to vacate departmental post of accommodation.
- (b) The information is as under :—.

Year	Types				
_	1	11	111	IV	v
		Medica	al grou	nd s	
1971-72	16	89	75	25	18
1972-73	20	69	63	51	10
1973-74	25	121	85	33	16
I	Persona		of Min finisters	isters/D	eputy
1971-72	20	16	28	18	
1972-73	6	10	9	27	
1973-74	6	3	16	8	

Debarring government employees from the allotment of accommodation

- 463. SHRI BHOLA PRASAD: WUI the Minister of WORKS AND HOUSING be pleased to refer to the answer to Starred Question 644 given in the Rajya Sabha on 12th December, 1973; and
- (a) whether Government have since taken a decision to debar such Government employees from the allotment of Government residential accommodation